## ORISSA ACT 5 OF 1975

## \* HE ORISSA STAMP (IMPOSITION OF SURCHARGE) ACT, 1974

[Received the assent of the Governor on the 10th January 1975, first published in an extraordinary issue of the Orissa Gazette, dated the 15th January 1975]

AN ACT TO IMPOSE SURCHARGE ON STAMP DUTIES PAYABLE UNDER THE INDIAN STAMP ACT, 1899 AS APPLICABLE TO THE STATE OF ORISSA

B<sub>E</sub> it enacted by the Legislature of the State of Orissa in the Twenty-fifth Year of the Republic of India as follows:—

Short title, extent, commencement and duration.

- 1. (1) This Act may be called the Orissa Stamp (Imposition of Surcharge) Act, 1974.
  - (2) It shall extend to the whole of the State of Orissa.
- (3) It shall be deemed to have come into force on the 1st day of November, 1974.
- (4) It shall cease to have effect on the expiry of one year from the date of its commencement except as respects things done or omitted to be done before the expiration thereof and section 5 of the Orissa General Clauses Act, 1937, shall apply on the expiry of this Orissa Act as if it had then been repealed by an Orissa Act.

  Act 1 of 1937.

Imposition of surcharge-

2. Notwithstanding anything contained in the Indian Stamp Act, 2 of 1899, all stamp duties leviable in accordance with Schedule 1-A of the said Act as applicable to the State of Orissa shall be increased by a surcharge at the rate of ten percentum thereof:

Provided that in the determination of the amount of duty including the surcharge, fractions of five paise, if any, shall be rounded off to the next higher multiple of five paise.

Application
3. The provisions of the Indian Stamp Act, 1899, shall, in so far as 2 of 1899
Indian Stamp they are not inconsistent with the provisions of this Act, apply in
Act, 1899. respect of the surcharge leviable under this Act.

Repeal and savings.

4. (1) The Orissa Stamp (Imposition of Surcharge) Ordinance, Orissa Ordinance, Orissa Ordinance, No. 11 of 1974.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act.